

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 737 of 2019

IN THE MATTER OF:

Sandvik Asia Pvt. Ltd.

...Appellant

Versus

The Indure Pvt. Ltd.

...Respondent

Present:

For Appellant :

**Mr. Sabyasachi Chaudhuri, Mr. Debarshi Dutta and
Mr. Rajat Pradhan, Advocates**

O R D E R

22.07.2019 Learned counsel for the Appellant submits that no dispute was raised prior to Demand Notice u/s 8(1) of the I&B Code issued on 20th March, 2018. In the reply, they raised the dispute whereinafter the subsequent Demand Notice was also issued which otherwise was not required as it was open to file application u/s 9 of the I&B Code in time and after service of first Demand Notice u/s 8(1) of the 'I&B Code'.

Let notice be issued on the respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 23rd July, 2019. If the appellant provides the *e-mail* address of respondent, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **27th August, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc